



**HIGH COURT OF MADHYA PRADESH::BENCH AT INDORE**

**FORM -'D'**

**REJECTION ORDER**

**(See Rule 4(2))**

No.RTIA/DR-HCIND/ 718

Indore, Dated 27-04-2016

From:

The Deputy Registrar,  
State Public Information Officer,  
High Court of M.P., Bench at Indore.

To,

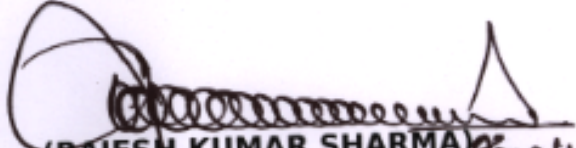
अध्यक्ष एवं संस्थापक स्वामी सिध्दर्षि जन सेवा संस्थान,  
खिरकिया,  
जिला - हरदा, म०प्र०

Please refer to your application dated NIL registered at our I.D.No 02/2016-17, addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you, the information, सिंहस्थ कुम्भ मेले में अनुदान हेतु 2016 के लिए - आवेदक सिध्दर्षि राष्ट्रीय सामाजिक, आध्यात्मिक कार्यकर्ता के द्वारा प्रस्तुत स्वतः संज्ञान ली जानेवाली याचिका पर क्या कार्यवाही हुई है। जिसकी जानकारी अधिकतम -5 पृष्ठ में चाहिये can not be supplied due to the following reason:-

Hon'ble the competent Authority of High Court of M.P. Has framed 'High Court of M.P.(Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance with the provisions of Rule 7(1) of the said Rules 2006, ibid a citizen/applicant is required to pay fee of Rs. 50/- in the form of non-judicial stamp or Treasury Challan, and you failed to furnish the same, therefore, your application can not be entertained.

This is to further note that in above your state application you have not disclosed the case number of the case of this Bench Registry in which the said information is sought by you.

As per Section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.

  
(RAJESH KUMAR SHARMA)  
DEPUTY REGISTRAR  
STATE PUBLIC INFORMATION OFFICER,  
HIGH COURT OF M.P.  
BENCH AT INDORE. 27.04.16

ok